

FIR No. 322/2021
PS Pandav Nagar
State Vs. Sushil Kumar & Ors.
U/s 420 IPC.

Application No. 1

11.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 438/RG/DHC/2021, dated 22.07.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App.

Pr. Ld. APP for the State.

Counsel for the applicant/accused.

This is an application for release of Jamatalashi articles, viz mobile phone and any other article, seized by the police from the possession of applicant/accused Sushil Kumar.

Reply filed by the IO concerned. Record perused.

In view of the same, let the mobile and other article (if any) mentioned in the application be released to the applicant/accused as per the personal search memo prepared by the IO concerned. IO concerned is, accordingly, directed to do needful in this regard. Present application is, accordingly, disposed of.

A copy of this order be given dasti to counsel for the applicant/accused and a copy of this order be also sent to the IO concerned for necessary compliance.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

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(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/11.08.2021

FIR No. 453/2020
PS Pandav Nagar
State Vs. Monu @ Mona
U/s 379/411 IPC.

Application No. 2

11.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 438/RG/DHC/2021, dated 22.07.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App.

Pr. Ld. APP for the State.

Ms. Prerna Singh, Counsel for the applicant/accused.

This is an application under Section 437 Cr.P.C., moved on behalf of the applicant/accused Monu @ Mona, for grant of regular bail. Reply already filed by the IO concerned.

Report of Jail Superintendent concerned has been received as per which the applicant/accused is still in JC in the instant case and not released on interim bail.

Heard submissions from both sides.

Considering the facts and circumstances of the case, besides the fact that the applicant/accused is in JC since 05.10.2020, I deem it a fit case to grant bail to the applicant/accused. Accordingly, applicant/accused is admitted to bail on his furnishing a bail bond in the sum of Rs.10,000/- with one surety of the like amount. Applicant/accused shall abide by the conditions laid down in Section 437(3) Cr.P.C.

Present application is, accordingly, disposed of.

A copy of this order be sent to the Ld. Counsel for the applicant/accused on his e-mail id or whatsapp number. A copy of this order be also sent to the Jail Superintendent concerned for information and compliance.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

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Date: 2021.08.11
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(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/11.08.2021

FIR No. 138/2021
PS Kalyanpuri
State Vs. Arjun & Ors.
U/s 302/307/34 IPC.

Application No. 3

11.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 438/RG/DHC/2021, dated 22.07.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App.

Pr. Ld. APP for the State.

Counsel for the applicant/accused.

This is an application for supply of copy of chargesheet to the applicant/accused.

I have perused the chargesheet and documents annexed with it. There is sufficient material on record to proceed against the accused persons. Hence, I take cognizance of the offences.

In view of the same, let copy of chargesheet be supplied to the applicant/accused as well as to the other accused as and when they appear before the court. His application is, accordingly, disposed of.

Be put up on 09.09.2021, the date already fixed in the case.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

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(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/11.08.2021

FIR No. 387/2021
PS Pandav Nagar
State Vs. Deepak @ Sunil
U/s 33 Delhi Excise Act.

Application No. 4

11.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 438/RG/DHC/2021, dated 22.07.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App.

Pr. Ld. APP for the State.

Counsel for the applicant/accused.

This is an application under Section 437 Cr.P.C., moved on behalf of the applicant/accused Deepak @ Sunil, for grant of regular bail. Reply filed by the IO concerned.

Heard submissions from both sides.

As per the allegations, applicant/accused was found in possession of 79 quarter bottles of illicit liquor. Moreover, he has previous criminal antecedents and was apprehended for similar offences in the past. He is also involved in several other criminal cases. Considering all these facts, I am not inclined to grant bail to the applicant/accused at this juncture. His bail application is, accordingly, dismissed and stands disposed of.

A copy of this order be given dasti to counsel for the applicant/accused.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

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(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/11.08.2021

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FIR No. 392/2020
PS Pandav Nagar
State Vs. Kapil Gupta & Ors.
U/s 420/467/468 IPC.

Application No. 5

11.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 438/RG/DHC/2021, dated 22.07.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App.

Pr. Ld. APP for the State.

Counsel for the applicant/accused.

This is an application for supply of copy of chargesheet to the applicant/accused Kapil Gupta.

Heard.

As cognizance in the matter has already been taken, hence present application is allowed. Let the copy of chargesheet be supplied to the applicant/accused, accordingly. Present application stands disposed of, accordingly.

Be put up on 03.09.2021, the date already fixed in the case.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

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(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/11.08.2021

FIR No. 331/2021
PS Pandav Nagar
Vikas Gautam Vs. State
U/s 376/376D/328/313/506 IPC.

Application No.6

11.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 438/RG/DHC/2021, dated 22.07.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App.

Pr. Ld. APP for the State.

Counsel for the applicant/accused.

This is an application under Section 91 Cr.P.C., moved on behalf of the applicant/accused Vikas Gautam, for production/preservation of call records of certain mobile numbers.

Reply has been filed by the IO concerned. As per the said reply, CDR has already been obtained/being obtained qua the mobile number of applicant/accused Vikas as well as Madan. However, the reply is totally silent qua the CDR of the mobile of victim for whom prayer was also made in this application.

In view of the same, IO is directed that he shall also get preserved the CDR of victim Mamta through the concerned telecom company qua her mobile number 9899407685 for the period between 01.02.2021 to 30.06.2021. However, IO may or may not make the CDRs as part of the chargesheet, but the accused shall be at liberty to call the said CDRs during trial of the case.

Let the compliance report be filed by the IO concerned on 16.08.2021. copy of order be sent to the IO.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

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(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/11.08.2021

FIR No. 0296/2021
PS Pandav Nagar
State Vs. Farukh Malik
U/s 392/411/34 IPC.

Application No.7

11.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 438/RG/DHC/2021, dated 22.07.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App.

Pr. Ld. APP for the State.

None for the applicant/accused.

This is an application for calling report from the Jail Superintendent, Mandoli Jail, Delhi, as to why the applicant/accused Farukh Malik has not been released from the jail.

Jail Report has been received and taken on record. Let a copy of the same be supplied to the counsel for the applicant/accused.

In view of the said report, present application stands disposed of.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

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(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/11.08.2021

FIR No. 530/2020
PS Kalyanpuri
State Vs. Suraj Joshi
U/s 25/54/59 Arms Act.

Application No.8

11.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 438/RG/DHC/2021, dated 22.07.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App.

Pr. Ld. APP for the State.

None for the applicant/accused.

This is an application for calling the status report of the Jail Superintendent, Tihar Jail, as to why applicant/accused Suraj Joshi has not been released from JC till date in the present case.

Jail Report has been received and taken on record. Let a copy of the same be supplied to the counsel for the applicant/accused.

In view of the said report, present application stands disposed of.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

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(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/11.08.2021

FIR No.0211/21
PS Preet Vihar
State Vs. Dishan @ Aanu @ Jishan
U/s 380/411 IPC.

11.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 438/RG/DHC/2021, dated 22.07.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App.

Present file has been received from the Court of Ld. Principal Magistrate, Juvenile Justice Board -IV (East), Delhi.

Pr. None.

Perused the order dated 09.08.2021 passed by Ld. Principal Magistrate, JJB-IV (East). As per the said order, the above accused in the instant case, has been found to be a major as on the date of alleged incident.

In view of the same, let the present matter be sent to the Court of Ld. ACMM (East), KKD Courts, Delhi, for trial/further proceedings as per law.

Parties are directed to appear before the said Court on 12.08.2021.

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(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/11.08.2021